



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No. 25/OA-122/Manoj Kumar/2024

दिनांक
Dated 04-04-2024

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.-Report in Compliance to the direction issued by Hon'ble National Green Tribuna on 07.02.2024 in O.A. No. 122/2024 Manoj Kumar Vs Shubh Chemicals & Organosys & Ors.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 07.02.2024 by Hon'ble National Green Tribunal in O.A. No. 122/2024 Manoj Kumar Vs Shubh Chemicals & Organosys & Ors.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. District Magistrate, Muzaffarnagar for information.
3. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
4. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
5. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer



Joint Report in Compliance to Order Dated 07.02.2024 Issued by Hon'ble National Green Tribunal, New Delhi in O.A. 122/2024 Manoj Kumar Versus Shubh Chemicals &Organosys&Ors.

1. Background

The complaint submitted by the applicant is that M/s Shubh Chemicals &Organosys, Dhansri, Tehsil Jansath, District Muzaffarnagar, Uttar Pradesh is involved in the production of Sulphuric Acid. On 03.11.2023 at about 11 A.M. some poisonous gas leaked in a very significant quantity from the factory and spread all over the agriculture fields around the factory and in the villages of WazidpurKawali and Dhansri due to which crops of the applicant sown in land measuring 10 Bighas and agricultural crops of other farmers were damaged. The applicant has further submitted that the above said unit is being run without any environmental clearance, permission from the concerned authorities and CTO from the UPSPCB.

Order dated 07.02.2024 issued by Hon'ble National Green Tribunal, New Delhi

In the above O.A., Hon'ble Tribunal issued directions on 07.02.2024, the effective part of which states that :-

"..... 5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Uttar Pradesh States Pollution Control Board (UPSPCB) and the District Magistrate, Muzaffarnagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The UPSPCB will be the nodal agency for coordination and compliance. 6. Report of the Joint Committee be filed within one month....."

2. Action taken report in compliance to order dated 07.02.2024 of Hon'ble National Green Tribunal

- In compliance to the above directions, joint committee members of CPCB, UPPCB and District Administration convened a virtual meeting through VC on dated

28.02.2024. During the meeting, it was decided that the joint committee shall inspect the unit on dated 29.02.2024. Minutes of Meeting is annexed as **Annexure-1**.

- Accordingly, the joint committee inspected the unit and villages around the unit on dated 29.02.2024

Following members were present during the inspection

- Shri Ashbir Singh, Scientist-D, CPCB, New Delhi
- Shri Gajendra Singh, ADM (F/R), District Administration, Muzaffarnagar
- Shri Ankit Singh, Regional Officer, UPPCB, Muzaffarnagar
- Shri Imraan Ali, AEE, UPPCB, Muzaffarnagar

3. Details and inspection report of M/s Shub Chemicals &Organosys, Dhansri, Tehsil Jansath, District Muzaffarnagar, Uttar Pradesh during joint inspection on dated 29.02.2024

The unit is involved in production of Sulphuric Acid. The installed production capacity is 125 MT / day of Sulphuric Acid. The unit has capacity to store 1215 MT Sulphuric acid within the premises. During inspection, unit found operational.

A : General Information			
1.	Name of the unit and address	M/s Shubh Chemicals &OrganosysPvt. Ltd. Vill. Dhansri, Tehsil Jansath, Distt. Muzaffarnagar	
2.	Name of the Proprietor/Contact person, Designation Contact No.	Mr. AnshulKalra Director Mob. No. 09560834999	
3.	Year of Commissioning	2022	
4.	Sector	Private	
5.	Production Capacity	Sulphuric Acid (98%) 125 MT/Day	
6.	Raw materials & their requirement	Sulphur Powder 42 MT/Day Vanadium Pentoxide (Catalyst)	
7.	Operational status	Operational	
8.	Consent Status	Water and Air Consents valid upto 31.12.2024 (Annexure-2)	
B : Water Pollution and its Control			
1.	Water Supply Source	Tube well	
	Water Consumption (KLD)	Industrial	170 KLD (Approx)
		Domestic	10 KLD
2.	NOC from CGWA/other authorized body	NOC for borewell from Ground Water Department, Ministry of Jal Shakti, Government of Uttar Pradesh Valid till 03.03.2026 (Annexure-3)	
3.	Water recycle and conservation	Rain water harvesting system for the conservation	

	methods	of rain water is being installed. Unit also have Piezometer for the monitoring of ground water level.				
4.	Water Meter to show consumption	Yes, installed				
5.	Flow measuring device installed at outlet of Neutralization Pit	Not Installed				
6.	Waste Water generation (KLD) (before treatment) ● Industrial ● Domestic	3.0 KLD (Approx) 2.0 KLD (Septic Tank)				
7.	Waste Water treatment capacity (KLD) ● Industrial ● Domestic	3.0 KLD 2.0 KLD				
8.	Details of ETP	Neutralization Pit and Settling Tank				
9.	Waste water discharged (after treatment) (KLD) ● Industrial ● Domestic	3.0 KLD reused in process/Greenbelt Development 2.0 KLD				
10.	Mode of disposal of treated effluent (Details)	Domestic effluent disposed through Septic Tank and industrial effluent used in green belt development/irrigation through neutralization pit and settling tank				
11.	Effluent collection locations & analysis results (if collected)	Locations	Parameters			
			pH	BOD (mg/l)	COD (mg/l)	TDS (mg/l)
		Cooling Tower (Circulation)	8.57	32.6	268	4916
		Neutralization Pit	11.69	46.0	358	5012
	Cooling Tower (Soft Water Storage Tank Outlet)	8.32	14.0	70.8	2418	
C : Air Pollution and its Control						
1.	Sources of Air Pollution	Absorption Unit and DG Set 125 KVA and 5 KVA During the inspection, DG 125 KVA found not operation and disconnected from main power				

		supply panel.
2.	Type of Fuel used with consumption	Diesel – 10 Ltr./Month
3.	Stack details	Height 50 mtr. for Absorption Unit Height 1.0 mtr. for DG Set 5 KVA
4.	APCS details	Alkali Scrubber for Absorption Unit
5.	Samples collections points (if collected)	--

Observations/Recommendations

During the joint committee inspection on dated 29.02.2024, following shortcomings/violations were observed during the visit of M/s Shubh Chemical and Organosys Pvt Ltd, Village Dhansri , Tehsil Jansath, Muzaffarnagar and subsequent to aforementioned joint inspection, the complainants/farmers were requested to provide their written statement on 02.03.2024 before the nominated Magistrate District Muzaffarnagar. The observations are as follows :

1. UPPCB Regional Office, Muzaffarnagar issued letter dated 01.03.2024 requesting complainants/farmers from nearby villages to remain present during the hearing conducted by the nominated Magistrate District Muzaffarnagar on dated 02.03.2024. However, only 06 villagers appeared during hearing. The team including the nominated Magistrate, personally discussed the matter and statements were given in writing to the team which is annexed as **Annexure 4**. According to the written statement, on date 03.11.2023, there was some gas leak from M/s Shubh Chemical and Organosys Pvt Ltd, Village Dhansri , Tehsil Jansath, Muzaffarnagar however, villagers present during the survey have provided statement that they are satisfied with the actions being taken by the Team. They have stated that presently, they do not want to further action against the unit. Also, statement has been given that there has been no damage to the crops and understating/agreement has been done between the villagers and Industry for wherever damages were observed, The villagers have requested to the team that it should be ensured that this incident is not repeated by the industry in the future.
2. The unit has installed production capacity for 125 MT / day of Sulphuric Acid. The unit has capacity to store 1215 MT Sulphuric acid. For production of 125 MT of Sulphuric Acid, about 102 MT of Sulphur Trioxide shall be required. Both Sulphur Trioxide and Sulphuric acid are listed as hazardous chemicals under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989. As per rule

10(4) to 10(6) of the aforementioned rules, the unit is required to carry out an independent safety audit of its industrial activities with the help of an expert, not associated with such industrial activities and has to forward a copy of the auditor's report along with its comments, to the concerned authority within 30 days after the completion of such audit. The unit is also required to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned authority. The unit failed to produce any safety audit report or any evidence of submission of safety audit report to concerned authority.

3. In view of the quantity of hazardous chemicals handled by the unit, the unit is required to take out (before starting of handling any hazardous substance) one or more insurance policies under the Public Liability Insurance Act, 1991. However, the unit has not taken any policy under Public Liability Insurance Act, 1991.
4. The unit has submitted hazardous waste manifest pertaining to disposal of hazardous waste to TSDF and the unit has applied for authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 from U.P. Pollution Control Board, which is under process.
5. The unit has not provided proper effluent treatment plant. For effluent treatment, the unit has provided only concrete lined pits. The unit informs that it neutralizes acidic effluent generated in the process in these pits by mixing different wastewater streams. It was informed that the neutralized effluent is used in gardening. However, no dosing system meant for neutralization was observed. Further, the unit does not have any treatment system for treating high TDS effluent likely to be generated from neutralization as well as for treatment of rejected wastewater from DM water plant.
6. Analysis report of Sample collected from the neutralization tank indicates parameters above the prescribed limits, which also indicates that the system is not efficient. Analysis report is annexed as **Annexure-5**.
7. The unit has not provided any alarming system to be used in the event of any leakage. No satisfactory information regarding management of leakage of hazardous chemicals handled by the unit viz. Sulphur Dioxide / Sulphur Trioxide / Sulphuric acid could be provided by the unit.
8. Some of the process pipelines were observed without any corrosion preventing coating.
9. No colour coding / proper labelling was observed being provided to the process pipelines.

On the basis of the above facts/findings, Regional Officer, UPPCB, Muzaffarnagar vide letter dated 28.03.2024 (**Annexure-6**) sent to H.O. UPPCB, Lucknow with recommendation for imposition of Environmental Compensation and issuing of Show Cause Notice u/s 33(A) of Water (Prevention and Control of Pollution) Act 1974 as amended to comply all the recommendations made by the joint committee. As per recommendation, UPPCB Lucknow vide letter dated 02.04.2024 has issued Show Cause Notice u/s 33A of Water (Prevention and Control of Pollution) Act 1974 as amended along with show cause notice with directions of imposition of Environmental Compensation of Rs. 10,000/- per day from the date of inspection/observation of the violation till the rectification of violation (**Annexure-7**).

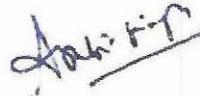
The above report is submitted for kind perusal and further directions from the Hon'ble Tribunal please.



(Imraan Ali)
Asstt. Env. Engineer
UPPCB, Muzaffarnagar



(Ankit Singh)
Regional Officer
UPPCB, Muzaffarnagar



(Ashbir Singh)
Scientist-D
CPCB, Delhi



(Gajendra Singh)
ADM (F/R)
Muzaffarnagar

Minutes of Meeting dated 28.02.2024 of the Joint Committee constituted by Hon'ble National Green Tribunal vide order dated 07.02.2024 in O.A. No. 122/2024 Manoj Kumar Vs Shubh Chemicals and Organosys & Others.

An interactive meeting was held on February 28th, 2024 (12:00 PM onwards) through video-conferencing regarding compliance of directions issued Hon'ble Tribunal in Original Application No. 122/2024 vide order dated 07.02.2024. The meeting was attended by officials from Central Pollution Control Board, Uttar Pradesh Pollution Control Board and District Administration. Following members were present during the virtual meeting :

1. Sh. Gajendra Singh, ADM (F/R), Muzaffarnagar
2. Sh. Ashbir Singh, Scientist-D, IPC-III, CPCB, Delhi
3. Sh. Ankit Singh, Regional Officer, UPPCB, Muzaffarnagar

Following is the record of discussion:

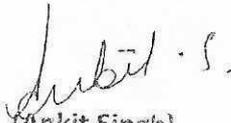
Sh. Ankit Singh, Regional Officer, UPPCB, Muzaffarnagar welcomed the attendees and briefed the issues raised and decision taken in the OA. No. 122/2024. In the present O.A. applicant Mr. Manoj Kumar resident of Wajidpur Kawali Tehsil Jansath District Muzaffarnagar has filed a complaint regarding an industry engaged in the production of Sulphuric Acid operating with the name of M/s Shubh Chemicals & Organosys, Jansath, Muzaffarnagar. It is further stated in the complaint that on 03.11.2023 some poisonous gas leak occurred from the industry and spread all over the agriculture fields due to which crops were damaged of the applicant and nearby farmers. No enquiry and compensation was given to the farmers where the crops were damaged due to the gas leak.

In context the above, Hon'ble NGT has considered it appropriate to constitute a joint committee to inspect the industry and verify the factual position and take a appropriate remedial action. The committee has been directed to meet and further take visits to the site, look into the grievances of the applicant, associate the applicant and representative of the industry and verify the factual position and take remedial action as per law.

During the meeting, following decisions have been made by the joint committee :

1. After the discussion, the committee has decided to meet and conduct the inspection of the area on 29th Feb. 2024 at 12:00 PM.
2. As UPPCB is the nodal agency, the logistics including sample collection, air monitoring, water monitoring, soil collection etc. shall be provided to the team during the inspection.
3. ADM (F/R) Muzaffarnagar, who is nominated by the District Magistrate from district administration for the inspection with the committee has directed R.O. UPPCB Muzaffarnagar to serve notice to the complainant and representative of the industry to remain present during inspection of the joint committee. Notices shall be served to the complainant and representative of the industry by the evening of 28th Feb. 2024.
4. CPCB and UPPCB shall prepare check list for inspection including details of the industry and documents which shall be required from the industry.

The meeting ended with the vote of thanks.


(Ankit Singh)
Regional Officer



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

154496/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 06/05/2022

To,

M/s

SHUBH CHEMICAL AND ORGANOSYS PVT LTD

Vill Dhansri Tehsil Jansath Muzaffarnagar UP,MUZAFFAR NAGAR,251314

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-15855620 Date-06/05/2022

CCA is hereby granted to **SHUBH CHEMICAL AND ORGANOSYS PVT LTD** located at **Vill Dhansri Tehsil Jansath Muzaffarnagar UP,MUZAFFAR NAGAR,251314**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHUBH CHEMICAL AND ORGANOSYS PVT LTD** granted for the period from **06/05/2022 to 31/12/2024** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 1875.00 Lakhs**

S No	Product	Quantity	Unit
1	Sulphuric Acid (98%) -125 MT/Day	125	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	2.0 KLD	Septic Tank
Industrial	3.0 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	TOTAL SOLIDS	AS PER E(P) RULES, 1986
5	DISSOLVED SOLIDS	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	STACK FOR SULPHUR TRIOXIDE, ABSORPTION UNIT	HEAT	01	Particulate Matter	50 METER STACK HEIGHT FROM GROUND LEVEL
2	1 X 55 KVA DG SET	DIE	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeccp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

RAKESH KUMAR TYAGI
Digitally signed by RAKESH KUMAR TYAGI
TYAGI

Date: 2022.05.12 16:09:19 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

RAKESH KUMAR TYAGI
Digitally signed by RAKESH KUMAR TYAGI
TYAGI

Date: 2022.05.12 16:09:31 +05'30'

Chief Environmental Officer (Circle 3)

Annexure

Specific Conditions

- 1- This CTO is valid for production Sulphuric Acid (98%)-125 MT/Day by using Sulphur Powder- 42 MT/Day and Vanadium Pentoxide (Catalyst) as raw material.
- 2- The industry will comply the condition of NOC issued to unit by SGWD for abstraction of Ground Water.
- 3- The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.
- 4- Unit must installed STP for treatment of domestic effluent and submit compliance in the Board within a Month.
- 5- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 6- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 7- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 8- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 9- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10- Industry shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 11- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
- 12- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 13- The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated: 15.01.2016 of MoEF&CC.
- 14- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 15- No treated effluent shall be discharge outside the factory premises.
- 16- Industry shall submit Onsite Disaster Management Plan within 6 month to the Board approved from the competent authority.
- 17- Unit shall ensure the installation and connectivity of the installed online effluent monitoring system to the servers of CPCB and UPPCB.
- 18- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
- 19- Unit shall submit treated effluent monitoring report of ground water quality of premises as well as of the irrigated area done by MoEF & CC/UPPCB approved laboratory in every 3 months.
- 20- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
- 21- The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of

treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.

22- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

23- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.

24- Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

25- Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.

26- Unit shall submit emission monitoring report of the stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month.

27- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

28- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

29- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

30- Industry shall submit emission monitoring reports of all stacks and ambient air quality from MOEF&CC/UPPCB accredited Laboratory on quarterly basis to the Board.

31- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.

32- Unit shall ensure the installation and connectivity of Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity with the servers of CPCB and UPPCB.

33- The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected

- to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
 11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
 13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
 15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
 17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
 19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
 21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
 22. The storage area should be fenced properly and Sign/Notice Board indicating '½Danger½ and '½Hazardous½ shall be displayed at appropriate position both in Hindi and English.
 23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
 24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR
TYAGI
Date: 2022.05.12 16:09:55 +05'30'

Chief Environmental Officer (Circle 3)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049708

VALID UP TO : 03/03/2026

Name of the Applicant	ANSHUL KALRA	Son of/पुत्र	VINOD KALRA
Address of the Applicant:	175/4		
Company Name:	SHUBH CHEMICALS AND ORGANOSYS PRIVATE LIMITED	Company Address	KHASARA NO. 1161/2.0710 DHANSRI JANSATH MUZAFARNGR
Serial No. of Application Form	MZFN1220NIN0007	Date of Submission	30/12/2020
Specimen Signature of the User:			
Location particulars:			
District	Muzaffar Nagar	Block	JANSATH
Plot No.	KHASARA NO. 1161/2.0710		
Municipality/Corporation	DHANSRI VILLAGE JANSATH MUZAFFARNAGAR	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	36.00	Date of Energization (In Case of Electric Pump)	24/12/2020
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	7.50	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	36.00	Maximum Allowable Running Hours Per Day:	5.00
Maximum Allowable Annual Extraction of Ground Water:			65700

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours I day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.

- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage , this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care off.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors

and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

This certificate is electronically generated and does not require digital signature

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

1242/उ०प्र०/स० न० 124/मनोज कुमार/2024

दिनांक 01-3-2024
Datedसेवा में,
प्रकरण

महत्वपूर्ण/मा० एन०जी०टी०

- 1- श्री सुनील कुमार पुत्र श्री धूम सिंह
- 2- श्री सुभाष पुत्र श्री धर्मपाल
- 3- श्री विनोद कुमार पुत्र श्री धर्मपाल
- 4- श्री राजपाल पुत्र श्री धूम सिंह
- 5- श्री बबलू पुत्र श्री किरण सिंह
- 6- श्री रमेश पुत्र श्री राम सिंह
- 7- श्री आनन्द पुत्र श्री धर्मपाल
- 8- श्री धर्मवीर राठी पुत्र श्री बलजोर सिंह
- 9- श्री संजीव पुत्र श्री सतपाल
- 10- श्री अशोक पुत्र श्री फूल सिंह
- 11- श्री रामबीर पुत्र श्री शंकर
- 12- श्री राममेहर पुत्र श्री प्रीतम सिंह
- 13- श्री राजीव पुत्र श्री दलेल सिंह
- 14- श्री रवित पुत्र श्री नैन सिंह
- 15- श्री अक्षय पुत्र श्री रिषिपाल
- 16- श्री सुशील, श्री शुभम् पुत्रगण श्री किरण सिंह

समस्त निवासीगण ग्राम वाजिदपुर कवाली, तहसील जानसठ, जिला मुजफ्फरनगर।

- 17- श्री इरफान पुत्र श्री मुमताज अली
- 18- श्री मुस्तकीम पुत्र श्री शौकत अली

निवासीगण ग्राम ढांसरी, तहसील जानसठ, मुजफ्फरनगर।

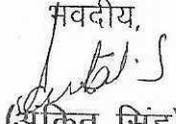
विषय-मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल्स एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल्स एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 को उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, जिला मुजफ्फरनगर का निरीक्षण किया गया। निरीक्षण के समय जिला प्रशासन की ओर से नामित प्रतिनिधि अपर जिलाधिकारी (वि०/रा०) द्वारा निर्देशित किया गया कि रिट में उल्लिखित समस्त पीड़ित व्यक्तियों को दिनांक 02.03.2024 में तहसील खतौली में प्रातः 11:00 बजे ब्यान दर्ज कराये जाने हेतु पत्र प्रेषित कर सूचित किया जाये। निरीक्षण के समय उपस्थित अधिवक्ता शाइम हसन पुत्र श्री मौ० असद निवासी जौली, जिला

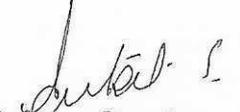
मुजफ्फरनगर द्वारा अवगत कराया गया कि उनके द्वारा समस्त पीड़ित व्यक्तियों को ब्यान दर्ज कराये जाने हेतु सूचित कर दिया जायेगा।

अतः उपरोक्त के दृष्टिगत उपरलिखित समस्त व्यक्तियों से अनुरोध है कि दिनांक 02.03.2024 को प्रातः 11:00 बजे तहसील खतौली में उपस्थित होकर अपने ब्यान दर्ज कराने का कष्ट करें।

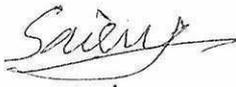
भवदीय,

(अकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि-

- 1- अपर जिलाधिकारी (वि०/रा०), मुजफ्फरनगर को सूचनार्थ प्रेषित।
- 2- श्री मनोज कुमार पुत्र श्री किरण सिंह (शिकायतकर्ता) निवासी ग्राम वाजिदपुर कवाली, तहसील जानसठ, जिला मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उपरलिखित समस्त व्यक्तियों तहसील खतौली में नियत तिथि एवं समय पर ब्यान दर्ज कराये जाने हेतु अपने स्तर से सूचित करने का कष्ट करें।
- 3- श्री शाइम हसन (अधिवक्ता) पुत्र श्री मौ० असद निवासी जौली, जिला मुजफ्फरनगर निवासी ग्राम वाजिदपुर कवाली, तहसील जानसठ, जिला मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उपरलिखित समस्त व्यक्तियों तहसील खतौली में नियत तिथि एवं समय पर ब्यान दर्ज कराये जाने हेतु अपने स्तर से सूचित करने का कष्ट करें।
- 4- श्री राहुल खुराना अधिवक्ता एवं श्री हासिल जैन अधिवक्ता, 295, लॉयर्स चैम्बर ब्लॉक-2, दिल्ली हाईकोर्ट को द्वारा ई-मेल सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी




1/3/24

दिनांक - 2/3/2024

आज दिनांक 2/3/2024 को ग्राम बाजिपुर कवाली में मां राष्ट्रीय दलित आधिकरण 75 दिवसी में मोजित और 20 संख्या 122/2024 मनोज कुमार वराम शुभ कमिशन 205 आर्गेनामिड 205 अदर्श में उ० प्र० प्र० प्र० मि० प्र० वी०, मु० प्र० दाल पत्र दिनांक 1-3-2024 दाल कुल 1 न 18 आर्गेनामिड को सूचना भेजी गयी है के अनुपालन में, मनोज कुमार पुत्र पिरठा मि० मि० बाजिपुर कवाली व धर्मवीर राणी पुत्र बलजोद मि० उपाधिकर हुये जिसके दाल सशपथ पूर्वक वधान अंकिन दिख गये जि समै सहमति करते हुए कहा गया है कि प्रस्तुत प्रकार में जो जॉर्ज संयुक्त समिति वार्ड की गयी है उससे हम पूर्णतः सन्तुष्ट हैं और उसका समर्थन करते हैं श्री मनोज कुमार दाल कहा गया है कि की गयी शिकायत मेरे दाल मन्थ आपिपों के साथ की गयी थी, श्री धर्मवीर राणी जी दाल अंकिन दिनांक है कि वह शिकायत

मनोज कुमार
धर्मवीर
शुभ संयुक्त

अमित कुमार
Naveen
नवीन

(2)

के समय मौजूद नहीं हैं। शिकायत में आदिन म-म व्यापक उपायों को ले कर हम दोनो शिकायतकर्ता को एक स्तर में समाप्त प्रमुख को शिकायत की जांच से वह संलग्न और सेफ्टी सुनिश्चित न हो इसके कारण से स्टाफ को भी और की जागी शिकायत पर कोई कार्यवाही न हो और संयुक्त साझेदार को भी जांच से संलग्न होने का व्यापक मध्य प्रभावित हो न उपायों में दर्ज किया जाता।

यह भी दर्शा किता जाता है कि यह घटना 2-11-2023 को है और संयुक्त साझेदार/प्रार्थना पर दिनांक 3-11-2023 को प्रमुख विभागात्ता है। संयुक्त रूप से यह भी एक स्तर में कहा जाता है कि प्रमुख को उचित नहीं हुआ था लेकिन सभी संयुक्त प्रमुख को उचित रूप से सुनाया हो चुका है।

मनिज कुमार
धर्मवारी

अमित कुमार
Navleen
पटेल

दोनों वरमातकर्ताओं द्वारा कक्षा गंगा
 किं जहाँ ग्रामवासी वहाँ मौजूद हैं
 वह आज वहाँ हैं, अपाक्षित हुए उत्तर
 भी एक एक से उपलब्ध स्थानों
 अनुसार शिक्षायात पाँ कार्यालयी न ही
 पा कक्षा किता है अपाक्षित कार्यालयी
 में ग्रामबाजिदपुर कक्षा की वहाँ ही
 हीन हुए मनोज कुमार व अनिल
 कुमार हुए रावि-5 कुमार, मकुल हुए
 प्रकाशान्त, सुमन हुए किता किता,
 अपाक्षित होकर संयुक्त एकादेश संलय
 अपाक्षित पर पर मं. के व किता
 गने हैं।

संयुक्त रूप से वरमातकर्ता
 व व ग्रामबासियों द्वारा सुनकर व
 पर पर एकादेश किये गने।

मनोज कुमार
 धर्मवारे

सुमन कुमार

Naween
 अमित कुमार
 मकुल

क्यात मेरे सपना दर्ज
 कराए गए।
 02/05/2024
 ADM(FIR), M24.

दिनांक 2/3/2022 को आयोजित का
विषय।

नाम	हस्ताक्षर	मॉ. नं०
1 - मनोज कुमार	मनोज कुमार	7300721254
2 - धर्मवीर राठी	धर्मवीर राठी	9557155325
3 - नकुल	नकुल	9760486676
4 - शुभम	शुभम कुमार	9557920847
5 - आमित कुमार	आमित कुमार	8979562725
6 - नवीन	Naureen	9837725757



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25133057/MuzaffarNagar/2024

Date:12/03/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar,MUZAFFARNAGAR,251314
- 2- Address of Industry: Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar,MUZAFFARNAGAR,251314
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Neutralization Pit
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ankit Singh Regional Officer & Imraan Ali Assistant Environment Engineer
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 29/02/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	11.69	-	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	60.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	5012.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed.2540 B: 2023	mg/l	5072.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	46.0	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	358.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA
SINGH
Samrendra Singh (ASO)

Digitally signed by SAMRENDRA
SINGH
Date: 2024.03.12 16:23:25 +05'30'

RAM
GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed
by RAM GOPAL
Date: 2024.03.12
16:23:41 +05'30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25133047/MuzaffarNagar/2024

Date: 12/03/2024

- 1- Name of Industry: SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 2- Address of Industry: Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 3- District: Muzaffarnagar
- 4- Description about sampling point: Cooling Tower (Soft Water Storage Tank Outlet)
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Ankit Singh Regional Officer & Imraan Ali Assistant Environment Engineer
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 1.0 L PVC
- 9- Date of Sample Collection: 29/02/2024
- 10- Analysis Indented by: RO MuzaffarNagar
- 11- Date of sample receipt in Lab: 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	8.32	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	32.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	2418.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	2450.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	14.0	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	70.8	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory; 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Samrendra Singh (ASO)

Digitally signed by SAMRENDRA SINGH
Date: 2024.03.12 16:49:08 +05'30'

RAM GOPAL
Chief Environmental Officer
Central Laboratory

Digitally signed by RAM GOPAL
Date: 2024.03.12 16:49:29 +05'30'



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 25133032/MuzaffarNagar/2024

Date: 12/03/2024

- 1- **Name of Industry:** SHUBH CHEMICAL AND ORGANOSYS PVT LTD, Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 2- **Address of Industry:** Kh No 1161 1162 Village Dhansri Tehsil Jansath Muzaffarnagar, MUZAFFARNAGAR, 251314
- 3- **District:** Muzaffarnagar
- 4- **Description about sampling point:** Cooling Tower (Circulation)
- 5- **Type of Sample (Grab/Composite/Integrated):** Grab
- 6- **Sample Collected By:** Ankit Singh Regional Officer & Imraan Ali Assistant Environment Engineer
- 7- **Colour and Odour:** - -
- 8- **Quantity and Packing:** 1.0 L PVC
- 9- **Date of Sample Collection:** 29/02/2024
- 10- **Analysis Indented by:** RO MuzaffarNagar
- 11- **Date of sample receipt in Lab:** 01/03/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	8.57	-	02-12
Suspended Solids, APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	58.0	-	10-20000 mg/l
Dissolved Solids, APHA 24th Ed. 2540 C Total Dissolved Solids dried at 180 °C 2023	mg/l	4916.0	-	10- 50000 mg/l
Total Solids, APHA 24th Ed. 2540 B: 2023	mg/l	4974.0	-	10- 50000 mg/l
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	32.6	-	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	268.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested; 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA
 SINGH
 Samrendra Singh (ASO)

Digitally signed by
 SAMRENDRA SINGH
 Date: 2024.03.12 16:55:07
 +05'30'

RAM
GOPAL
 Chief Environmental Officer
 Central Laboratory

Digitally signed
 by RAM GOPAL
 Date: 2024.03.12
 16:55:18 +05'30'



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

1370/KS-217/MER/2024

दिनांक

Dated 28.3.2024

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-3)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय- मा० एन०जी०टी० में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा० एन०जी०टी० में योजित ओ०ए० संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में उद्योग मै० शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा०लि०, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर का निरीक्षण गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 को किया गया। उक्त के सम्बन्ध में कार्यालय की आख्या पत्र के साथ संलग्न है।

कार्यालय की आख्या के अनुसार दिनांक 29.02.2024 को संयुक्त समिति के निरीक्षण के दौरान उद्योग में स्थापित कूलिंग टावर (सर्कुलेशन), न्यूट्रिलाईजेशन पिट एवं कूलिंग टावर (साफ्ट वाटर स्टोरेज टैंक आउटलेट) से जल के नमूने एकत्रित कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ में जमा कराये गये थे। प्राप्त विश्लेषण आख्या के अनुसार न्यूट्रिलाईजेशन पिट से एकत्रित जल के नमूने में प्रदूषित प्रचालक COD=358 mg/l एवं TDS=5012 mg/l पाये गये हैं, जो कि ग्रीन बैल्ट डवलपमेन्ट/सिंचाई हेतु निर्धारित मानकों से अधिक हैं। विश्लेषण आख्या संलग्न है।

कार्यालय आख्या में दिये गये तथ्यों के आधार पर उद्योग के विरुद्ध संयुक्त निरीक्षण के दिनांक 29.02.2024 से जब तक कि समस्या का समाधान न हो जाये, तब तक की अवधि हेतु रुपये 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं संयुक्त समिति द्वारा की गई संस्तुतियों का पूर्णतया अनुपालन किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर के सम्बन्ध में आख्या।

उपरोक्त विषयक मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के सुसंगत अंश निम्नवत् हैं :-

"..... 5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of the Central Pollution Control Board (CPCB), Uttar Pradesh States Pollution Control Board (UPSPCB) and the District Magistrate, Muzaffarnagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law. The UPSPCB will be the nodal agency for coordination and compliance. 6. Report of the Joint Committee be filed within one month....."

मा0 एन0जी0टी0 द्वारा पारित उक्त आदेशों के अनुपालन में उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर का निरीक्षण गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 को किया गया। निरीक्षण के समय उद्योग प्रतिनिधि के रूप में श्री अंशुल कालरा, डायरेक्टर उपस्थित रहे। निरीक्षण के समय उद्योग संचालित पाया गया। गठित संयुक्त समिति की आख्या के मुख्य अंश निम्नवत् हैं :-

- 1- उद्योग वर्ष 2022 से संचालित है। उद्योग में कच्चे माल के रूप में सल्फर पाउडर 42 मी0टन/दिन वैनेडियम पेन्टोक्साइड (कैटेलिस्ट) का प्रयोग कर सल्फ्यूरिक एसिड (98%) 125 मी0टन/दिन का उत्पादन किया जाता है।
- 2- उद्योग में जल का प्रयोग घरेलू प्रयोजनों हेतु 10 किली0/दिन तथा औद्योगिक प्रयोजनों में 170 किली0/दिन किया जाता है। उद्योग को यू0पी0 ग्राउण्ड वाटर डिपार्टमेन्ट से 180 किली0/दिन भूगर्भ जल निष्कर्षण हेतु अनापत्ति प्राप्त है, जिसकी वैधता दिनांक 03.03.2026 तक है।
- 3- उद्योग में घरेलू प्रयोजनों से जनित उत्प्रवाह 2 किली0/दिन का निस्तारण सैप्टिक टैंक के माध्यम से किया जाता है तथा औद्योगिक प्रक्रिया से जनित उत्प्रवाह 3 किली0/दिन का शुद्धिकरण न्यूट्रिलाईजेशन पिट एवं सैटलिंग टैंक के माध्यम से किया जाता है, शुद्धिकृत उत्प्रवाह को ग्रीन बैल्ट डवलपमेन्ट एवं सिंचाई हेतु प्रयुक्त किया जाता है। दिनांक 29.02.2024 को संयुक्त समिति के निरीक्षण के दौरान उद्योग में स्थापित कूलिंग टावर (सर्कुलेशन), न्यूट्रिलाईजेशन पिट एवं कूलिंग टावर (साफ्ट वाटर स्टोरेज टैंक आउटलेट) से जल के नमूने एकत्रित कर विश्लेषण हेतु केन्द्रीय प्रयोगशाला उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ में जमा कराये गये। प्राप्त विश्लेषण आख्या के अनुसार न्यूट्रिलाईजेशन पिट से एकत्रित जल के नमूने में प्रदूषित प्रचालक COD=358 mg/l एवं TDS=5012 mg/l पाये गये, जो कि ग्रीन बैल्ट डवलपमेन्ट/सिंचाई हेतु निर्धारित मानकों से अधिक है। विश्लेषण आख्या संलग्न है। संयुक्त समिति की आख्या में उद्योग के विरुद्ध निम्नवत् संस्तुतियां की गई हैं :-

2. The unit has installed production capacity for 125 MT / day of Sulphuric Acid. The unit has capacity to store 1215 MT Sulphuric acid. For production of 125 MT of Sulphuric Acid, about 102 MT of Sulphur Trioxide shall be required. Both Sulphur Trioxide and Sulphuric acid are listed as hazardous chemicals under the Manufacture, Storage and Import of

Hazardous Chemical Rules, 1989. As per rule 10(4) to 10(6) of the aforementioned rules, the unit is required to carry out an independent safety audit of its industrial activities with the help of an expert, not associated with such industrial activities and has to forward a copy of the auditor's report along with its comments, to the concerned authority within 30 days after the completion of such audit. The unit is also required to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned authority. The unit failed to produce any safety audit report or any evidence of submission of safety audit report to concerned authority.

3. In view of the quantity of hazardous chemicals handled by the unit, the unit is required to take out (before starting of handling any hazardous substance) one or more insurance policies under the Public Liability Insurance Act, 1991. However, the unit has not taken any policy under Public Liability Insurance Act, 1991.
5. The unit has not provided proper effluent treatment plant. For effluent treatment, the unit has provided only concrete lined pits. The unit informs that it neutralizes acidic effluent generated in the process in these pits by mixing different wastewater streams. It was informed that the neutralized effluent is used in gardening. However, no dosing system meant for neutralization was observed. Further, the unit does not have any treatment system for treating high TDS effluent likely to be generated from neutralization as well as for treatment of rejected wastewater from DM water plant.
7. The unit has not provided any alarming system to be used in the event of any leakage. No satisfactory information regarding management of leakage of hazardous chemicals handled by the unit viz. Sulphur Dioxide / Sulphur Trioxide / Sulphuric acid could be provided by the unit.
8. Some of the process pipelines were observed without any corrosion preventing coating.
9. No colour coding / proper labelling was observed being provided to the process pipelines.

उपरोक्त तथ्यों के दृष्टिगत उद्योग के विरुद्ध केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निरूपित गाइडलाइन्स के अनुरूप पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है। उद्योग लघु श्रेणी का है तथा लाल श्रेणी के अन्तर्गत आच्छादित होता है। अतः उद्योग के विरुद्ध संयुक्त समिति के निरीक्षण दिनांक 29.02.2024 से जब तक कि समस्या का समाधान न हो जाये, तब तक की अवधि हेतु रुपये 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित है।

अतः उपरोक्त तथ्यों के परिपेक्ष्य में उद्योग के विरुद्ध संयुक्त निरीक्षण के दिनांक 29.02.2024 से जब तक कि समस्या का समाधान न हो जाये, तब तक की अवधि हेतु रुपये 10,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने एवं संयुक्त समिति द्वारा की गई संस्तुतियों का पूर्णतया अनुपालन किये जाने तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने की संस्तुति की जाती है।

क्षेत्रीय अधिकारी महोदय

det. S

98.03.24
 (इमरान अली)
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-7

सदस्य संख्या 1108867 / सी 3 / जल / 467 / मुंबई / 2024 दिनांक 02-11-24

सेवा में,

पंजीकृत

मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0,

ग्राम ढांसरी, तहसील जानसठ,

जिला मुजफ्फरनगर। (7539805354)

यह कि उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर जोकि सल्फर पाउडर, वैनेडियम पेन्टोक्साइड (कैटेलेसट) का प्रयोग कर सल्फ्यूरिक एसिड के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थित है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर का निरीक्षण मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 122/2024 मनोज कुमार बनाम शुभ कैमिकल एण्ड ऑर्गेनोसिस एण्ड अदर्स में पारित आदेश दिनांक 07.02.2024 के अनुपालन में गठित संयुक्त समिति द्वारा निरीक्षण दिनांक 29.02.2024 को किया गया। गठित संयुक्त समिति द्वारा के निरीक्षण के दौरान उद्योग संचालित पाया गया एवं निरीक्षण के समय स्थापित न्यूरेलाइजेशन पिट से उत्प्रवाह के एकत्रित नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक COD-358 mg/l एवं TDS-5012 mg/L पायी गयी (छायाप्रति संलग्न) जोकि ग्रीन बैल्ट डवलपमेन्ट/सिंचाई हेतु निर्धारित मानको से अधिक है। गठित संयुक्त समिति द्वारा निम्नवत् संस्तुति की गयी है:-

1. The unit has installed production capacity for 125 MT / day of Sulphuric Acid. The unit has capacity to store 1215 MT Sulphuric acid. For production of 125 MT of Sulphuric Acid, about 102 MT of Sulphur Trioxide shall be required. Both Sulphur Trioxide and Sulphuric acid are listed as hazardous chemicals under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989. As per rule 10(4) to 10(6) of the aforementioned rules, the unit is required to carry out an independent safety audit of its industrial activities with the help of an expert, not associated with such industrial activities and has to forward a copy of the auditor's report along with its comments, to the concerned authority within 30 days after the completion of such audit. The unit is also required to update the safety audit report once a year by conducting a fresh safety audit and forward a copy of it with his comments thereon within 30 days to the concerned authority. The unit failed to produce any safety audit report or any evidence of submission of safety audit report to concerned authority.
2. In view of the quantity of hazardous chemicals handled by the unit, the unit is required to take out (before starting of handling any hazardous substance) one or more insurance policies under the Public Liability Insurance Act, 1991. However, the unit has not taken any policy under Public Liability Insurance Act, 1991.
3. The unit has not provided proper effluent treatment plant. For effluent treatment, the unit has provided only concrete lined pits. The unit informs that it neutralizes acidic effluent generated in the process in these pits by mixing different wastewater streams. It was informed that the neutralized effluent is used in gardening. However, no dosing system meant for neutralization was observed. Further, the unit does not have any treatment system for treating high TDS effluent likely to be generated from neutralization as well as for treatment of rejected wastewater from DM water plant.
4. The unit has not provided any alarming system to be used in the event of any leakage. No satisfactory information regarding management of leakage of hazardous chemicals handled by the unit viz. Sulphur Dioxide / Sulphur Trioxide / Sulphuric acid could be provided by the unit.
5. Some of the process pipelines were observed without any corrosion preventing coating.
6. No colour coding / proper labelling was observed being provided to the process pipelines.

उपरोक्त से स्पष्ट है कि गठित संयुक्त समिति द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानको का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति निर्गत है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसठ, जिला मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के प्राविधानों का उल्लंघन कर आस-पास के

पर्यावरण एवं जनमानस के स्वार्थ पर पतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय कृत्य है।

अतः जनहित एवं जन साधारण को स्वार्थय वातावरण प्रदान करने हेतु जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए संपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0 ग्राम ढांसरी, तहसील जानसरठ, जिला मुजफ्फरनगर को गठित संयुक्त समिति द्वारा दिनांक 29.02.2024 को किये गये निरीक्षण में पाये गये तथ्यों के दृष्टिगत की गयी संस्तुतियों एवं क्षेत्रीय अधिकारी मुजफ्फरनगर की संस्तुति दिनांक 28.03.2024 के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है।

1. यह कि क्यों न मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसरठ, जिला मुजफ्फरनगर को बोर्ड द्वारा वर्ष 2024 तक निरोध सहमति जल को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यों न मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसरठ, जिला मुजफ्फरनगर के उत्पादन संचालन कार्य को बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसरठ, जिला मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दिया जाए।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 शुभ कैमिकल्स एण्ड ऑर्गेनोसिस प्रा0लि0, ग्राम ढांसरी, तहसील जानसरठ, जिला मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त गठित संयुक्त समिति द्वारा किये गये निरीक्षण दिनांक 29.02.2024 से पर्यावरणीय मानकों का उल्लंघन मानते हुए PI-80,N-1,R-250,S-0.5,LF-1.0 ₹0-10,000/- प्रतिदिन की दर से मुआवजा कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उतरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गत हेतु अधिकृत।

संलग्नक- यथाप्रार।

Atul Kumar Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत वितरण खण्ड, 30प्र0 पावर कार्पोरेशन लि0, मुजफ्फरनगर।
4. अधिशासी अभियन्ता, जल संरक्षण, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेंट डिविजन उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, 30प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का उद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

Atul Kumar Yadav
मुख्य पर्यावरण अधिकारी (वृत्त-3)

o/c *[Signature]*